

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA.231 of 1995

Dated this the 10th of March, 1995

Dr. A. Vedavalli, Hon. Member(J)

Shri M.K. Dhar,
S/o Late Shri Debendra Chandra Dhar,
R/o CII/1, Bapa Nagar, New Delhi 110 003...Applicant

By Advocate: Shri A.K. Vali.

versus

1. Union of India through
Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. The Secretary,
Ministry of Personnel,
North Block, New Delhi ...Respondents

By Advocate: Shri Madhav Panicker for respondent No.1
Shri B.Lall, for respondent no.2

O R D E R (Oral)
(By Dr. A. Vedavalli)

The learned counsel for the applicant states
that he wishes to withdraw the application. The
learned counsel for the respondents states that they
do not have any objection to it.

2. In the circumstances, the OA is dismissed as
withdrawn.

Atchuthan

(Dr. A. Vedavalli)
Member(J)

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